

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1344

ANSWERED ON:26.11.2009

PERMISSION TO FLY ABROAD

Bajwa Shri Partap Singh;Muttamwar Shri Vilas Baburao

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the private airlines possessing the required number of aircraft have represented to the Government that they be permitted to fly abroad;
- (b) if so, the names of the private airlines who have sought the permission of the Government to fly abroad; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a), (b) and (c):As per the present Government policy, an Indian air transport undertaking is eligible to apply for operation of international scheduled air transport services provided it is in possession of -

- i) a valid permit for operation of scheduled air transport services;
- ii) a minimum of five years` experience of continuous operation of domestic scheduled air transport services; and
- iii) at least twenty aircraft in its fleet.